

THE ADVOCATES (AMENDMENT) ACT, 1966

No. 23 OF 1966

[3rd September, 1966]

An Act further to amend the Advocates Act, 1961.

Be it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Advocates (Amendment) Act, 1965. Short title

25 of 1961.

2. For section 8 of the Advocates Act, 1961 (hereinafter referred to as the principal Act), the following section shall be, and shall be deemed always to have been, substituted, namely:—

Amendment of section 8.

“8. (1) The term of office of an elected member of a State Bar Council (other than an elected member thereof referred to in section 54) shall be four years from the date of publication of the result of his election.

Term of office of members of State Bar Council.

(2) An outgoing member shall continue in office until the publication of the result of the election of his successor.”

3. In section 15 of the principal Act, clause (e) of sub-section (2) shall be, and shall be deemed always to have been, omitted.

Amendment of section 15.

4. Where, before the commencement of the Advocates (Amendment) Ordinance, 1966, any member of a State Bar Council has retired under section 8 of the principal Act, such member shall be deemed never to have retired and shall continue to hold office for a period of four years from the date of publication of the result of his election as a member of the State Bar Council (re-constituted on the expiry of the term of office of the elected members of the State Bar Council under section 54) and accordingly no act of the State Bar Council or any Committee thereof shall be called in question on the

Transitional provision.

ground merely that such member having ceased to be a member of the State Bar Council on such retirement sat or voted or otherwise took part in the proceedings of the Council or the Committee thereof.

Repeal and Definitions. 5. (1) The *Advocates (Amendment) Ordinance, 1966* is hereby 5 of 1966 repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had commenced on the 14th day of June, 1966.